

**समाचार भारती न्यूज एजेंसी के लिए
पत्रकार मजूरी बोर्ड की सिफारिशें**

1577. श्री जी० बरबोरा :

श्री जेड० ए० अहमद :

श्री येल्ला रेड्डी :

श्री एम० बी० भद्रम् :

श्री आर० एन० झा :

श्री रेवती कान्त सिंह :

क्या श्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) पत्रकार मजूरी बोर्ड की सिफारिशों के अनुसार 'समाचार भारती' न्यूज एजेंसी को किस श्रेणी में रखा गया है ;

(ख) क्या समाचार भारती से सम्बद्ध पत्रकार एवं गैर-पत्रकार कर्मचारियों को मजूरी बोर्ड की सिफारिशों के अनुसार वेतन महंगाई भत्ता, शहरी भत्ता एवं अन्य भत्त और सुविधाएँ मिल रही है; और

(ग) यदि उपर्युक्त भाग (ख) का उत्तर "ना" हो तो सरकार समाचार भारती के प्रबंधकों से मजूरी बोर्ड की सिफारिश लागू कराने के लिये क्या कदम उठा रही है और उसका क्या परिणाम निकला है ?

**[RECOMMENDATIONS OF THE JOURNALIST
WAGE BOARD FOR SAMACHAR BHARATI
NEWS AGENCY]**

1577. SHRI G. BARBORA:

SHRI Z. A. AHMAD:

SHRI YELLA REDDY:

SHRI M. V. BHADRAM:

SHRI R. N. JHA:

SHRI REWATI KANT
SINHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the category in which 'Samachar Bharati' News Agency has been included according to the recommendations of the Journalists Wage Board;

(b) whether the Journalist and non-Journalist employees connected with the 'Samachar Bharati' are drawing salaries, clearness allowances, city compensatory allowances and other allowances and facilities according to the recommendations of the Wage Board; and

(c) if the answer to part (b) above be in the negative, what steps are being taken by Government with the management of the Samachar Bharati to implement the recommendation of the Wage Board and what is the outcome thereof?]

**श्रम, सेवानियोजन और पुनर्वासि मंत्रालय में
राज्य मंत्री (श्री भागवत झा आज़ाद) :** (क)
श्रेणी VII, जैसाकि प्रबंधकों ने सूचित किया था ।

(ख) यह सूचित किया गया है कि समाचार भारती के कर्मचारियोंको महंगाई भत्ते सहित समेकित वेतन दिया जा रहा है सवारी भत्ता, और अन्य भत्ते भी जहाँ कहीं नियमानुकूल मिलने चाहिये इनके अतिरिक्त मिलते हैं और कुल राशि श्रमजीवि पत्रकारों से संबंधित मजूरी बोर्ड द्वारा निर्धारित न्यूनतम राशि से अधिक है । यह भी सूचित किया गया है कि हाल ही में बनाये गये सेवा नियमों में जो कि पिछली तारीख से लागू किये गये हैं, छुट्टी तथा अन्य सुविधाओं की व्यवस्था मजूरी बोर्ड के पंचाट के अनुरूप की गई है ।

(ग) यह सूचित किया गया है कि वेतन मान मौजूदा वर्ष के राजस्व का अनुमान लगाकर निश्चित किये जायेंगे, ताकि यदि वह 5 लाख रुपये से अधिक होता है तो अभिकरण को उच्चतर वर्ग में रखा जा सकता है और तदनुसार कर्मचारियों को अदायगी की जा सकती है । दिल्ली प्रशासन के श्रम विभाग ने प्रबंधकों से लिखित रूप में यह प्रार्थना की है कि निर्णय को क्रियान्वित किया जाय, अन्यथा कानूनी कार्रवाई करने पर विचार किया जायगा ।

††THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) Class VII, as reported by the management.

(b) It has been reported that the employees of Samachar Bharati are currently being paid consolidated salaries, inclusive of Dearness allowance; conveyance and other allowances are paid extra, wherever applicable, and the total emolument's exceed the minimum prescribed by the Wage Board for working journalists. It has been also reported that the service rules, made recently and brought into effect retrospectively, provide for leave and other facilities on the lines of the Wage Board Award.

(c) It has been reported that the pay scales would be fixed after assessing the revenue of the current year, so that, if it goes beyond Rs. 5 lakhs, the agency can be placed in higher category and employees paid accordingly. The Labour Department of the Delhi Administration has requested the management in writing to implement the decision failing which legal action would be considered.]

PAYMENT OF SALARY TO THE EMPLOYEES OF SAMACHAR BHARATI NEWS AGENCY

1578. SHRI REWATI KANT SINHA:

SHRI R. N. JHA:

SHRI Z. A. AHMAD:

SHRI YELLA REDDY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that apart from the New Delhi Office of Samachar Bharati News Agency, the employees of the branch offices at Patna, Bombay, Bhopal and Indore have not been paid timely for the last one year; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA I

AZAD): (a) and (b) Information is being collected and will be laid on the Table of the House.

EQUAL PAY FOR EQUAL WORK FOR THE EMPLOYEES OF SAMACHAR BHARATI NEWS AGENCY

1579. SHRI G.

BARBORA:

SHRI REWATI KANT

SINHA : SHRI Z. A.

AHMAD: SHRI M. V.

BHADRAM: SHRI R. N. JHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) what are the reasons for not applying the principle of 'equal pay for equal work' in respect of the employees of the Samachar Bharati News Agency in New Delhi;

(b) whether it is a fact that the employees working in its branch offices at Patna, Bombay, Bhopal, Indore, Madras etc. have not been paid their salaries for the last three months; and

(c) if so, what steps are proposed to be taken by Government to apply the principle of 'equal pay for equal work' and by when they propose to get the arrears of their salaries paid to them and what are the reasons for delay in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) to (c) The subject matter of the question falls in the State sphere. It has been reported that the employees in Gujarat State have not been paid salaries for the last three months, though no complaint was received by the State Government. The State Governments have now requested the management to make the payment immediately. Non-payment is stated to be due to non-receipt of payment orders. In Maharashtra (Bombay Office), the wages of employees for June 1969 was paid after a delay. The management have been advised to ensure payment on or before the 7th of each month, as per the Bombay Shops and Establishments Act, 1948 under which the Bombay office is registered.

EXHIBITION OF FILMS 'GANDHIJI'S DANDI MARCH, 1930'

1580. SHRI PRANAB KUMAR MOKHERJEE: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Government of India have refused permission for the exhibition of 3 films on